I 27 87 00 705

## Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

From 1941, 31121 Constituency (Name of the Constituency )

AMRENDRA PRAITAP STATEMENT OF LATE BIHARI JI SINGH

Nead 6 498 years, resident of VHP Changain, P.S. Mitterfion full postal address), a cambidate at the above
Election, do hereby solemnly affirm and state on oath as under:

(strike out whichever is not applicable)

(1) I am a candidate set up to Bhank granter and game of the political party ) am contesting as an Independent candidate.

#### (2) Details of PAN and status of filing of Income tax return :

SI. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in income Tax Return (in Rupees)
1.	Self	AERPS 5026L	2009-10	140296=00
2.	Spouse-	ALGPD 4556P	NA	N-A
3.	Dependent 1	M.A.	M-A	N-A
4,	Dependent 2	N-A	N-A	N-A
5.	Dependent 3	N-A	N-A	N-A

### (3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:- N.A.

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	71. A
(b)	Name of the court, Case No. and Date of order taking cognizance :	N.A
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	MA

## 4. Cases in which I have been convicted by a court of law(other those referred to in Form 26): N-A

(a)	The details of cases, Sections of the Act and description of the offence for which convicted:	N-A
(b)	Name of the Court(s). Case No. and	N-A
	Date(s) of order(s).	

(5) That I give herein below the details of the assets (movable and introvable etc.) of myselomy spouse and all dependents:

## A. Details of movable assets :

Moie

1. Assets in joint name indicating the extent of joint ownership will also have to be given

- In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme Name of Bank/Institution and Branch are to be given
- Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of tisted companies and as per books in case of non-listed companies should be given.
- 4. Dependent', here means a person, substantially dependent on the income of the candidate.
- 5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
110						
)	Cash in hand	30,000=00	75000=00	M-A	N.A	N.A
	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	(FDRs, Term Deposits ther types of Deposits saving accounts), with Financial ns, Non Banking Companies and tive societies and the		M.A	M·A	N-A
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	NIL	NIL	N-A	N·A	N:A
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	PensionPolicy agent RS-1-50Lac Yearly	KVP Aurcha- Sedon 18/12/2003 aut ARAHO. 14CD/191786 RS. 20000000	M.A	M- A	N·A
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount,	NIL	NIL	N-A	M·A	N.A.
(vi)	Purchase and amount )	Scorpio SLE 10/2011, BR3J 4545 908/41 = 00	NFL	N-4	N-A	N-A
(viii)	Jewelry, bullion and valuable thing (give details of weight and value)	NIL	50gm.	N.A	N-A	N-A

	(Chims/interest	NIL	MIL	N.A	NA .	N.A
1	Gross Total value	11,370000	195,000=00		M.A	N.A
	South the state of		The state of the s	M.A	I AL D	14.54

3. Details of Immovable assets:
(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.
2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-J
(i)	Agricultural Land Location(s) Survey number(s)	chougain nity Inherital Land	MEL	N-A	N-A	N-A
	Area (Total measurement in acres)	(ISBIGHA) 9.5 Acres	MIL	N.A	N-A	N.A
	Whether inherited property (Yes or NO)	Yes	MIL	M-A	N·A	N-A
	Date of purchase in case of self acquired property	N-A	N-A	N-A	N-A	N-A
	Cost of Land (in case of purchase)at the time of purchase	NIL .	NIL	N-A	N-A	N-A
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NA	N-A	N-A
	Approximate Current market value Jonet Farming land	Rs.7-50Lac	MIL	N-A	M-A	N.A
ii)	Non-Agricultural Land Location(s) Survey number(s)	N·A	м-А	N.A	N.A	N-A
	Area (Total measurement in sq. ft.)	N·A	N-A	N·A	N.A	N:A
	Whether inherited property (Yes or NO)	N-A	N-A	N-A	M-A	N-A
**	Date of purchase in case of self acquired property	N-A	N.A	N-A	N·A	H-A
	Cost of Land (in case of purchase) at the time of purchase	NIL	MIL	N-A	M·A	M-A
	Any Investment on the land by way of development, construction etc.	NIL	MIL .	N.A	N-A	N-A
	Approximate Current market value	NIL	MIL	N-A	N-A	NA
iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	M·A	N-A	N·A	MA	N.A
	Built up Area (Total measurement in sq. ft.)	N-A	NA	14.14	N-A	N-A

	Vieiher inherited property (* e- or NO)	N-A	N.A	N.A	M-A	N-A
1	Day of purchase in case of serf	N-A	N.A	N.A	N-A	N-A
	Cost of property (in case of perchase) at the time of perchase	NIL	AIL	N-A	N-A	N-A
-	Any Investment on the property by way of development, construction etc.	NIL	HIL	N-A	N-A	N-A
	Approximate Current market	MI	MIL	N-A	N-A	N-A
iv)	Residential Buildings (including) apartments.) Joint famili -Location(s) -Survey number(s)  Residential Buildings (including) Joint famili - Survey number(s)	oyrs old y desidential chougain Bexar	Nagestin Clongs.k. Puri, Patona	N-A	N-A	N-A
	Area (Total measurement in sq. ft.)	7 katha	1200 Sa. H.	N-A	N-A	N-A
	Built up Area (Total measurement in sq. ft.)	M-A	1200 Sa.ft	N.A	N-A	N-A
	Whether inherited property (Yes or NO)	Yes	No	N-A	N-A	N-A
	Date of purchase in case of self acquired property	NA	2006	N-4	N-A	N.A
	Cost of property (in case of purchase) at the time of purchase	NIL	Rs. 8 Lac.	N.A	14.4	N-A
	Any Investment on the land by way of development, construction etc.	NIL	NIL	H-A	N AN	
	Approximate Current market value	N-A	Rs.15lac.	N-A	N-A	N-A
(v)	Others (such as interest in property)	NIL	NIL	N.A.	N-A	N-A
(vi)	Total of Current Market Value of (i) to (v) above	7,50,000=	0 1500000=00	N-A	N-A	N.A

(6) I give herein below the details of liabilities/ dues to public financial institutions and government: (Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)		dhan Sabha Blac icle Loan	N-A	N-A	N-A	N-A
53	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	N-A	N-A	N-A	N-A	N-A

	Any other liability	NIL	NIL	A·A	N-A	MA
	Grand total of liabilities	Rs-800000=40	NIL	N-A	N.A	N-A
(ii)	Over ament Dues: Dues to departments dealing with government	NIL	MIL	M-A	N-A	N-A
	Dues to departments dealing with supply of water	NIL	NIL	N-A	N-A	14-A
	Dues to departments dealing with supply of electricity	NIL	NIL	N-A	NA	N-A
Ī	Dues to departments dealing with supply of telephones/mobiles	NIL	HIL	N-A	N-A	N·A
	Dues to departments dealing with government transport (including aircrafts and helicopters)	NIL	MIL	N-A	N-A	N-A
	Income Tax Dues	MIL	NIL	N-A	N-A	14-A
	Wealth Tax Dues	MIL	NIL	N-A	N-A	N-A
	Service Tax Dues	191 L	NIL	N-A	N-A	N-A
	Municipal /Property Tax Dues	NIL	MIL	N-A	N-A	tA-A
	Sales Tax Dues	MIL	NIL	NA	N-A	N.A
	Any other dues	NIL	MIL	N-A	N-A	N-A
	Grand total of all Govt. dues	NIL	NIL	NA	N-A	N.A

# (7) Details of profession or occupation: a. Self..........

b. Spouse ..... (8) My educational qualification is as under: B. Sc - Magadh University Both Gaya - 1967

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

#### (9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kem. AMRENDRA PRATAP SINGH
2.	Full postal address	VIP-chougain, P.S. Nurar, Dista Boxar
3.	Number and Name of the constituency and state	194, ARA (BIHAR)
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	Bhartiya Janta Party
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	N·A·

	60	Total number of Fending , in (s) have taken cognizate	8505 where th	ė		N.	4		N-A
5		Candidate AFEPS 50	26 L			ome Tax Retu	rn filed		0296=00
	(b)	Spouse: ALAPD 455				N.A		110000	N-A
6.	(c)	Dependents N-A Details	of Assets and	Liab	litie	N-A s in rupees			N-A
		Description	Self	Spou		Dependent-I	Depende	nt-II	Dependent III
۸.		Moveable Asset (Total value)	11,37000 :00	1950	06:01 AC-	N-A	19.1	+	N.A.
Β.		İmmovable Asset	NIL	150	ac	N.V	N-A	)	19-A
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	MIL	8to	ıc	NA	N-A		M-A
	(ii)	Approximate Current Market Price of Asset (Total Value)	NIL	151	ac	N.A	N.A	1	N-A
7		Liabilities	NIL	N	L	N-A	N-A		N-A
		(i) Government dues (Total)	NIL	74	L	NA	14.	4	1V-A
		(ii) Loans from Bank, Financial Institutions and others (Total)	Rs. 8 Lac	HI	1	N.A	11	A	N-A
8.	(0	ghest educational qualific B.Sc. — Magaza Give details of School / Un urse) (Name of the School	lh Unive iversity educa	tion w	ith f	ull form of the	certificat	e/ dip	loma/ degree

#### VERIFICATION

		se and nothing material has been con	
declare that :			
		ainst me other than those mentioned asset or liability, other than those m	
above.			
**			
Verified,at	this the	day of	201

Ammoralatapile
38/12/11

- Note: 1 Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.
  - 2 Affidavit smould be sworn before an Oath Commissioner or Magistrate of the First Class or before a Normany Public.
  - 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not a pplicable", as the case may be, should be mentioned
  - 4 The affidavit should be either typed or written legibly and neath-